CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 272/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Layer Hybren Private Limited (LHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Petition No. 371/MP/2024

Subject : Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relief(s) against Central Transmission Utility of India Limited in connection with the in-principle grant of connectivity for 300 MW to the Petitioner herein at Davangere District in the State of Karnataka.

Petitioner : Jade Hybren Private Limited (JHPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Nipun Sharma, Advocate, JHPL & LHPL
Shri Arnav Khanna, Advocate, JHPL & LHPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that their compliance affidavits, in terms of the Record of Proceedings dated 25.05.2026, were ready and sought leave to file them. The Commission acceded to the request, and permitted the Petitioners to file their respective compliance affidavits within ten days.

2. The Petitions will be listed for hearing on **19.1.2027**

By order of the Commission
Sd/
(Vipin Sharma)
Deputy Chief (Law)